

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF EBUSINESSWARE (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	EBUSINESSWARE (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10/02/1999
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900HR1999PTC035346
5.	Address of the registered office and principal office (if any) of corporate debtor	SCO 43, Old Judicial Complex, Sector-15, Gurgaon, Haryana, 12001, India
6.	Insolvency commencement date in respect of corporate debtor	18.05.2020 (Copy of order received by IRP on 19.05.2020)
7.	Estimated date of closure of insolvency resolution process	18.11.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	JUGRAJ SINGH BEDI IBBI/IPA-001/IP-P00731/2017-18/11208
9.	Address and e-mail of the interim resolution professional, as registered with the Board	JSBA House, 1250 Ground Floor Mukherjee Nagar Delhi-110009 Email Id: Jb@jsba.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	JSBA House, 1250 Ground Floor Mukherjee Nagar Delhi-110009 Email Id: jb@jsba.in ,
11.	Last date for submission of claims	01.06.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on the limited information there is no class of creditors under section 21(6A)(b)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/downloadform.html

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of the **EBUSINESSWARE (INDIA) PRIVATE LIMITED** on 18.05.2020. Copy of order received by IRP on 19.05.2020.

The creditors of **EBUSINESSWARE (INDIA) PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 05.06.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20.05.2020
Place: Delhi

sd/-
JUGRAJ SINGH BEDI
 (Interim Resolution Professional)
 IBBI/IPA-001/IP-P00731/2017-18/11208